

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 126

COMP.APPL/91 (CH)2021, COMP.APPL/125 (CH)2021, COMP.APPL/91

(CH)2022, CONT.A./I(CH) 2022, CONT.A./3(CH) 2021

CP No. 41/Chd/Pb/2021

IN THE MATTER OF:-

Hira Lal Pabbi

...Petitioner

Versus

Cabbana Infrastructure Pvt. Ltd.

...Respondent

Under Section: 241,242 & 59, CA 2013 and Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 07.06.2024.

Tanvi
19.04.2024

Sd/-
Court Officer